

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 131 OF 2018 &
IA NO. 1305 OF 2018

Dated: 24th September, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Jaiprakash Power Ventures Limited

.... Appellant(s)

Versus

Madhya Pradesh Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) :

Mr. Shri Venkatesh
Mr. Arjun Bhatia
Mr. Sandeep Rajpurohit
Ms. Nishtha Kumar

Counsel for the Respondent(s) :

Mr. Parinay Deep Shah
Ms. Aradhna Tandon for R-1

Mr. Aashish Anand Bernad
Mr. Paramhans for R-2

ORDER

APPEAL NO. 131 OF 2018

The learned counsel appearing for Respondent No. 2 submitted that they are filing reply in this matter during course of the day in the Registry.

Submission made by the learned counsel appearing for the Respondent No. 2, as stated above, is placed on record.

The learned counsel appearing for Respondent No. 2 permitted to file reply in this matter during course of the day after duly serving copy on the other side.

IA No. 1305 of 2018

(Appl. for condonation of delay in filing reply)

The learned counsel, Ms Aradhna Tandon, appearing for Respondent No. 1 submitted that there is a delay of 87 days in filing the reply which has been explained

satisfactorily and sufficient cause has been made out in the application. The same may kindly be accepted and delay in filing the reply may kindly be condoned.

Submission made by the learned counsel appearing for the Respondent No. 1, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the first Respondent and after perusal of the application explaining the delay in filing the reply, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the reply is condoned. The IA is allowed.

APPEAL NO. 131 OF 2018

The learned counsel appearing for the Appellant prays for 3 weeks' time to file rejoinder after duly serving copy on the other side.

Submission made by the learned counsel appearing for the Appellant as stated above, is placed on record.

The learned counsel appearing for the Appellant is permitted to file his rejoinder in this matter on or before 22.10.2018 after duly serving copy on the other side.

List this matter on **24.10.2018**, as agreed by the learned counsel appearing for the Appellant and the Respondent.

(S. D. Dubey)
Technical Member

Pr/kt

(Justice N. K. Patil)
Judicial Member